

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 5270
ANSWERED ON 25.07.2019

WATER CONSERVATION PROPOSALS

5270. SHRI MANOJ TIWARI SHRI SANTOSH KUMAR
SHRI REBATI TRIPURA SHRI VIJAY KUMAR DUBEY

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government has any proposal to start some water conservation projects in Jhansi and nearby areas to ensure sufficient availability of water for drinking and irrigation purposes;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the details of the status of such proposals specially in Bihar, Uttar Pradesh, Delhi/NCR, North East and their nearby areas along with the time limit for its completion?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RATTAN LAL KATARIA)

(a) to (d) Government of India has launched the Jal Shakti Abhiyan which is a time bound campaign with a mission mode approach intended to improve water availability including ground water conditions in the water stressed blocks of 256 districts in India. In this regard, team of officers from Central Government along-with technical officers from Ministry of Jal Shakti have been deputed to visit water stressed districts and to work in close collaboration with district level officials to undertake suitable demand side and supply side interventions.

Water conservation works in Jhansi district have been taken up under programmes like MGNREGA, PMKSY – WDC and ‘Khet Talab’ schemes etc.

As per information forwarded by Ministry of Housing & Urban Affairs, the Model Building Bye Laws, 2016, has been issued for guidance of the States/UTs which has a chapter on ‘Rainwater Harvesting’. 33 States/UTs have adopted the rainwater harvesting provisions. The provisions of this chapter are applicable to all the buildings. The implementation of the rainwater harvesting policy comes within the purview of the State Government/Urban Local Body / Urban Development Authority. As per Model Building Bye Laws- 2016, provision of rainwater harvesting is applicable to all residential plots above 100 sq.m.

Central Government supports construction of water harvesting and conservation works primarily through Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). The State-wise funds released including Bihar, Uttar Pradesh, North East etc during last three years are given at **Annexure**.

In addition, Water being a State subject, initiatives on water management including conservation and artificial recharge to ground water in the Country is primarily States’ responsibility. The important measures taken by the Central Government for conservation, management of ground water and effective implementation of rain water harvesting in the country are at the following URL: **http://mowr.gov.in/sites/default/files/Steps_to_control_water_depletion_Jun2019.pdf**

ANNEXURE

Annexure referred to in reply to parts (a) to (d) of Unstarred Question No. 5270 to be answered in Lok Sabha on 25.07.2019 regarding “Water Conservation Proposals”.

Fund released to State/UT under MGNREGA (2016-17 to 2019-20)					
(Rs. in lakh)					
Sl No.	States/UTs	2016-17 *	2017-18 #	2018-19 \$	2019-20 (as on 02.07.2019)
1	Andhra Pradesh	394021.193	512763.000	761458.36	324686.13
2.	Arunachal Pradesh	15675.987	20679.650	19800.64	10756.62
3.	Assam	125459.790	112366.538	105037.23	72973.98
4.	Bihar	166740.556	246888.442	289194.25	116910.18
5.	Chhattisgarh	223193.550	289885.207	308997.05	133643.47
6.	Gujarat	64323.810	82505.071	106079.98	34925.14
7.	Haryana	28771.330	30140.644	35625.15	6446.88
8.	Himachal Pradesh	38860.834	58684.461	78034.36	16999.35
9.	Jammu and Kashmir	80408.520	125417.690	79334.12	75829.87
10.	Jharkhand	167914.171	135264.566	154629.50	40902.88
11.	Karnataka	225864.879	295632.542	304975.56	196212.96
12.	Kerala	158248.959	185406.396	235473.91	153941.22
13.	Madhya Pradesh	344891.617	376889.916	470364.71	178346.97
14.	Maharashtra	165708.925	185828.742	201918.84	61632.56
15.	Manipur	34370.410	15778.890	28698.66	18142.18
16.	Meghalaya	86069.230	87060.440	79654.70	22228.69
17.	Mizoram	14451.260	20081.040	40288.92	22362.07
18.	Nagaland	50152.800	110492.875	19560.20	24275.77
19.	Odisha	189526.844	219834.665	222418.39	48920.61
20.	Punjab	49073.460	61895.859	60000.32	28085.58
21.	Rajasthan	481816.863	472828.409	549230.58	292499.21
22.	Sikkim	13262.560	10571.148	9762.58	1551.45
23.	Tamil Nadu	455277.907	583166.132	498193.66	214711.20
24.	Telangana	180684.744	253920.331	297094.62	115205.41
25.	Tripura	101629.140	40440.497	44462.89	16933.05
26.	Uttar Pradesh	391584.937	369177.652	547575.02	150257.63
27.	Uttarakhand	51435.079	71685.063	61194.75	13553.90
28.	West Bengal	537722.785	592702.953	737344.61	384642.88
29.	Andaman and Nicobar Islands	801.395	966.068	761.93	186.98
30.	Dadra and Nagar Haveli	0.000	0.000	484.00	0.00
31.	Daman & Diu	0.000	0.000	0.00	0.00
32.	Lakshadweep	0.000	26.710	15.97	11.91
33.	Puducherry	346.917	1569.028	1475.36	91.33
34.	Goa	425.850	56.050	48.83	144.28
	Total	4838716.305	5570606.675	6259189.67	2778012.35
*Including Rs. 56268.00 lakh of failed FTOs of all NeFMS State/UT during financial year 2016-17.					
# Including Rs. 136890.498 lakh deducted against wage expenditure on account of rejected transaction amount credited back during financial year 2017-18.					
\$ Including Rs. 156046.92 lakh of failed transactions during financial year 2018-19.					

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